

(b) whether the maximum age of eligibility to appear in the said examination is 32 years as on 1st January, 1985;

(c) whether it is proposed to refix the date for completion of 32 years of age as on 5 July, 1984, the date of advertising the posts (examination); and

(d) if not, the reasons for fixing a date in 1985 for completing the maximum age of eligibility of 32 years while the examination is proposed to be held in October, 1984 ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN-NATH KAUSHAL) : (a) Yes, Sir.

(b) Yes, Sir.

(c) There is no such proposal under consideration of the High Court of Delhi, and/or Delhi Administration.

(d) The eligibility of age as stated in para (b) above, has been fixed in accordance with rule 14(c) of the Delhi Judicial Service Rules, 1970 which reads as Under :—

“A candidate shall be eligible to appear at the examination, if he is not more than 32 years of age on the 1st day of January following the date of commencement of the examination”.

Crash Plan for Bhakra Project

4036. **SHRI B. V. DESAI :** Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that Haryana Government had prepared a crash plan for the Bhakra project;

(b) if so, whether the same was submitted to Union Government;

(c) if so whether Union Government have approved it; and

(d) how much help and assistance was provided to Haryana by Union Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) No, Sir.

(c) and (d) Do not arise.

Call by the United Trade Union Congress for A National Minimum Wage of Rs. 500

4037. **SHRI N. E. HORO :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the United Trade Union Congress (UTUC) called for a national minimum wage of Rs. 500/- per month for workers engaged in the unorganised sectors; and

(b) if so, the reaction of Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) and (b) It is not considered feasible at this stage to lay down any uniform national minimum wage for workers in the unorganised sector.

Grant of Licences to the Agencies for Export of Man Power under Emigration Act, 1983

4038. **SHRI R. L. P. VERMA :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that after coming into operation of the new Emigration Act, 1983 a number of agencies have not been granted licences so far;

(b) if so, the number of applications received till date after the enforcement of the New Act; the number of applicants granted licences and the number of applications rejected;

(c) whether the agencies whose applications have been rejected are not being informed of the grounds of rejection of their applications;